

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.202 – IA/766(AHM)2021  
ITEM No.203 – IA/480(AHM)2021  
ITEM No.204 – IA/622(AHM)2021  
ITEM No.205 – IA/669(AHM)2021  
ITEM No.206 – IA/696(AHM)2021  
ITEM No.207 – IA/697(AHM)2021  
ITEM No.208 – IA/877(AHM)2021 in IA/766(AHM)2021  
ITEM No.209 – IA/45(AHM)2022 in IA/679(AHM)2021  
ITEM No.210 – IA/1113(AHM)2023

In  
CP(IB) 289 of 2020

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Bank of Maharashtra  
V/s  
Afcan Impex Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 19/02/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon,ble Member(T)

**PRESENT:**

For the Applicant/RP  
For the Suspended Management

:Mr. Gaurav Joshi, Ld. PCS.  
:Mr. Dhruvin Dossani, Ld. Adv. for Mr.  
Masoom Shah, Ld. Adv.

**ORDER**

**IA/766(AHM)2021, IA/480(AHM)2021, IA/622(AHM)2021, IA/669(AHM)2021, IA/696(AHM)2021, IA/697(AHM)2021, IA/877(AHM)2021 in IA/766(AHM)2021, IA/45(AHM)2022 in IA/679(AHM)2021 & IA/1113(AHM)2023**

Learned PCS for the RP submits that matter before the Hon'ble Supreme Court is likely to be listed in the next week of this month in which the admission order is under challenge.

In view of the above statement, let all matters be adjourned on 19.03.2024.

-Sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**